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In the Central Administrative Tribunal
Principal Bench, New Delhi

Regn. No. RA- 365/92 In
OA-1837/1840/90

Date: 4.12.1992

Shri G.M. Saini and Ors. Petitioners

versus

Union of India & Ors. Respondents

CORAM: Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)
Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.

1. To be referred to the Reporters or not? NO

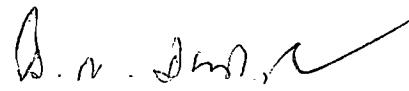
(Judgement by Hon'ble Mr. P.K. Kartha, V.C.)

The petitioners in this R.A. are the original applicants in OA-1837/90, OA-1838/90, OA-1839/90 and OA-1840/90 which were disposed of by judgement dated 13.11.1992. They are working in the Office of the Labour Commissioner under the Delhi Administration. In these OAs, they had prayed for a declaration that the recruitment rules set out in Annexure-1 to the application, are ultra vires and illegal, and for restraining the respondents from confining the recruitment rules to the post of Assistant Labour Commissioner only to a particular class of people holding Master's Degree in Social Work.

2. After going through the records of the case and hearing the learned counsel for both the parties, the Tribunal came to the conclusion that the applicants were not entitled to the relief sought by them. Accordingly,

the applications were dismissed and the interim order passed on 10.9.1990, was vacated.

3. On going through the R.A., we see no error of law apparent on the face of the judgement. The petitioners have also not brought out any fresh facts warranting a review of the judgement. The R.A. is, accordingly, dismissed.



(B.N. Dhoundiyal)
Administrative Member



(P.K. Kartha)
Vice-Chairman(Judl.)